

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 608**  
**IB-2460(ND)/2019**

**IN THE MATTER OF:**

**Mr. Vikram Jhunjunwala**

**...PETITIONER**

**Vs.**

**M/s. Xecute HR Solutions Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IB Code, 2016**

**Order delivered on 23.05.2023**  
**(Virtual Hearing)**

**Coram:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the OL**

**:Mr. Bheem Sen Jain adv, Mr.**  
**Parikshit Singh Adv.**

**For the Respondent/Corporate Debtor :**

**ORDER**

**IA/3578/2021**

This application has been filed by the Liquidator under section 34 and 35 read with Section 19(2) and 19(3) of IB Code 2016 read with Section 238 of IB Code 2016 seeking directions against Mr. Bhaskar Swain to co-operate with Liquidator and hand over desktop/source code of the software belonging to CD and for punishment for offence under Section 68 and 70 of the code.

Ld. Counsel appearing for the Liquidator submitted that the Respondent has handed over the desktop/source code containing the software. In view of the statement made by Ld. Counsel for the Corporate Debtor the application stands disposed of. However, Respondent is directed to extend full cooperation and assistance to the Liquidator. IA **disposed** of.

**IA/1233/2022**

On the request made by Ld. Counsel appearing for the Liquidator the matter is adjourned to **17.07.2023**.

**Sd/-  
(Rahul Bhatnagar)  
Member (T)**

**Sd/-  
(Bachu Venkat Balaram Das)  
Member (J)**